

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. III**

Excise Appeal No. E/1539 & 1694/2007-Ex[DB]

[Arising out of Order-In-Appeal No. IND-I/38 & 39/2007 dated
26.02.2007 passed by Commissioner(Appeals-I) Indore]

For approval and signature:

Hon'ble Mr. S.K. Mohanty, Member (Judicial)

Hon'ble Mr. B. Ravichandran, Member (Technical)

1	Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	
2	Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	
3	Whether Their Lordships wish to see the fair copy of the Order?	
4	Whether Order is to be circulated to the Departmental authorities?	

M/s. Srinivas Cable Components,
Adesh Kumar Birla

...Appellant

Vs.

C.C.E. Indore

...Respondent

Appearance:

Mr. Astha Gupta (Advocate) for the Appellant

Mr. Govind Dixit, DR for the Respondent

CORAM:

Hon'ble Mr. S.K. Mohanty, Member (Judicial)

Hon'ble Mr. B. Ravichandran, Member (Technical)

Date of Hearing/ Decision.02.02.2016

Final Order No. 56511-56512 /2016

Per S. K. Mohanty:

Ms. Astha Gupta the Ld. Chartered Accountant appearing for
the appellant submits that the appellant wants to withdraw the

appeals. Sh. Govind Dixit the Ld. AR appearing for the Respondent has no objection for such plea of the appellant. Therefore, with the consent of both sides, we dismiss the appeals as withdrawn.

(Dictated and pronounced in the open court)

(B. Ravichandran)
Member(Technical)

(S. K. Mohanty)
Member (Judicial)

Neha